

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 1127 of 1994

L.B. Thapa ... .. Applicant.

Versus

Union of India  
and others ... Respondents.

...

Hon. Mr. S. Das Gupta, Member(A)  
Hon. Mr. T.L. Verma, Member(J)

( By Hon. Mr. S. Das Gupta, Member(A)

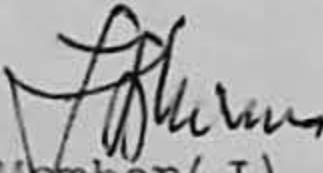
Heard Km. T.N.S. Menon, learned counsel for the  
applicant on admission.


The applicant in this <sup>Case</sup> is stated to have worked  
in the responding department from 1984-85 with  
break and ~~he~~ <sup>he</sup> stated to have completed 240 days  
working. He has now approached ~~to~~ the Tribunal <sup>with</sup> ~~for~~ <sup>for</sup>  
the relief that his name be entered into seniority list  
of the register of Casual Labour being maintained by  
the responding department and also for his engagement  
as per his seniority in the said register.

2. As the applicant <sup>has</sup> ~~has~~ stated to have been  
disengaged in 1985, the application which has been  
filed only on 20.7.1994 is clearly time barred. We  
have, however, seen that the applicant has submitted  
a representation dated 31.1.1994 to the respondent  
no. 1, a copy of this is at Annexure A 1 which is  
stated to be pending disposal.

W.L.

3. Although, the O.A. is barred by limitation, we see no reason why the representation of the applicant cannot be considered by the respondent no. 2, We , therefore, direct that the said representation dated 31.1.1994 of the applicant be considered by the respondent no.2 on merits and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The application is disposed of with the above directions at the admission stage.

  
Member(J)

  
Member(A),

Dated: 26.8.1994

(n.u.)